GOVERNMENT OF INDIA MINISTRY OF AYUSH

LOK SABHA UNSTARRED QUESTION NO.3255 TO BE ANSWERED ON 17TH DECEMBER, 2021

CENTRAL REGULATORY BODY FOR AYUSH MEDICINES

3255. SHRI RODMAL NAGAR:

Will the Minister of **AYUSH** be pleased to state:

- (a) whether the Government has set up/proposes to set up a Central Regulatory Body for AYUSH medicines/ systems in the country;
- (b) if so, the details thereof;
- (c) the time by which the said regulatory system is likely to be set up in the country; and
- (d) if not, the manner in which the Government proposes to regulate AYUSH medicines/systems in the country?

ANSWER

THE MINISTER OF AYUSH (SHRI SARBANANDA SONOWAL)

(a) to (d) The regulatory matters related to AYUSH drugs are specified under the Drugs & Cosmetics Act, 1940 and Rules made there under. The Central Government makes and amends these Act and rules as per the requirement from time to time. The enforcement of these provisions vests with the State Governments. Ministry of AYUSH in the Central Government has a Drug Policy Section to deal with regulatory matters of Ayurvedic, Siddha, Unani and Homoeopathy drugs. Since 05.02.2018, a vertical structure of AYUSH has been created within Central Drugs Standard Control Organization with nine regulatory posts including one post of Deputy Drugs Controller, four posts of Assistant Drugs Controller (one each of Ayurveda, Siddha, Unani and Homoeopathy) and four posts of Drug Inspectors (one each of Ayurveda, Siddha, Unani and Homoeopathy) to oversee the regulation of Ayurvedic, Siddha, Unani and Homoeopathy (ASU&H) drugs from central level and to coordinate with respective State Licensing/Drug Control Authorities.